

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/222(KB)2021  
IA(I.B.C)/726(KB)2024,

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>SUBHAM GOODWILL PRIVATE LIMITED VS MONET VYAPAAR PVT. LTD.</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Ms. Pallavi Ray, Adv. ] For the Liquidator  
Mr. Sudipta Ghosh ]

**ORDER**

1. Learned Counsel for the Liquidator present.
2. **IA(I.B.C)/726(KB)2024:**
  - a. This application is filed by the Liquidator under Regulation 44 (2) of the Insolvency and Bankruptcy Code, 2016 for extension of 90 days.
  - b. The reasons for exclusion and extension seeking by the Liquidator is mentioned in para IV (j) of this application.
  - c. This IA accompanied by an affidavit of Liquidator at page 13.
  - d. We have perused the application and the documents attached therewith and heard the learned Counsel for the Liquidator. On being satisfied, we grant extension of liquidation period by 45 days from 16<sup>th</sup> March, 2024 and accordingly, IA(I.B.C)/726(KB)2024 is allowed and disposed of.
  - e. The Liquidator is directed to complete the whole process of liquidation mandatorily within the extended time period.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**